

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2934 of 2020

1. Govind Hajra
2. Ajay Hajra
3. Astmi Devi
4. Sanichariya Devi ...Petitioners

-V e r s u s-

The State of Jharkhand ... Opp. Party

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners :- Mr. Niranjan Kumar, Advocate

For the State :- Mr. P.D.Agarwal, A.P.P.

02/09.09.2020

The present case is taken up through video conferencing.

At the request of the learned counsel for the petitioners, the defect, as pointed out by the office, is ignored.

Heard learned counsel for the parties.

The petitioners apprehending their arrest in connection with Sarwan P.S. Case No. 27 of 2020 registered under Sections 147, 148, 149, 341, 323, 337, 353 of the Indian Penal Code, have prayed for grant of anticipatory bail.

Learned counsel for the petitioners submits that the petitioners have been falsely implicated in the present case and have not committed any offence as alleged in the F.I.R. It has been alleged in the F.I.R. that the accused persons including the petitioners were involved in scuffle with the police party who had come in search of two accused persons in connection Kunda P.S. Case No. 14 of 2020. Even if the content of the written report of the informant is taken to be true, some injury was caused in the finger of the right hand of the informant. All the offences except Section 353 of the I.P.C. alleged against the petitioners are bailable in nature hence, they may be given the privilege of anticipatory bail.

Learned A.P.P. opposes the petitioners' prayer for anticipatory bail.

Considering the aforesaid facts and circumstance, I am inclined to enlarge the petitioners on anticipatory bail. Accordingly, the petitioners, above named, are directed to surrender before the concerned court below within four weeks from today. In the event of their arrest/surrender before the concerned court

below within the aforesaid period, they shall be released on bail on furnishing bail bond of Rs.20,000/- (twenty thousand only) each with two sureties of the like amount each to the satisfaction of the Judicial Magistrate-1st Class, Deoghar in connection with Sarwan P.S. Case No. 27 of 2020 with the condition that the petitioners will co-operate in the investigation of the case and will appear before the Investigating Officer as and when noticed by him. The petitioners will also furnish their mobile numbers and photocopies of their respective Aadhar Cards with an undertaking that they will not change their mobile numbers during the pendency of the case and subject to further conditions as laid down under Section 438(2) of Cr.P.C.

(Rajesh Shankar, J.)

Ritesh/